

**THE HIGH COURT OF MEGHALAYA**

**SHILLONG**

**NOTIFICATION**

**Dated, Shillong the 23<sup>rd</sup> June, 2026**

**No. HCM. II/430/Pt/Estt of 2013/** :In exercise of the power conferred under Rule 66 of 'The Meghalaya High Court (Live Streaming of Court Proceedings) Rules, 2022.' and in terms of the Full Court Resolution dated 20<sup>th</sup> May, 2026, the Hon'ble the Chief Justice, High Court of Meghalaya is pleased to amend 'The Meghalaya High Court (Live Streaming of Court Proceedings) Rules, 2022' as follows:

1. In addition to point i to xi of Rule 6.2, the following will also be excluded from live streaming:
  - xii. child adoption matters;
  - xiii. child custody matters;
  - xiv. matters registered under or involving the Medical Termination of Pregnancy Act, 1971;
  - xv. offences or proceedings under relevant provisions of the Bharatiya Nyaya Sanhita, 2023;
  - xvi. in-camera proceedings under the Bharatiya Nagarik Suraksha Sanhita, 2023;
  - xvii. any proceedings involving minors or other vulnerable persons where privacy considerations arise.

2. Rule 14. Reference to Words and Expressions:

Words and expressions used and not defined in these Rules shall have the same meaning as assigned to them by the law for the time being in force, including the Bharatiya Nyaya Sanhita, 2023; Bharatiya Nagarik Suraksha Sanhita, 2023; Bharatiya Sakshya Adhinyam, 2023, Information Technology Act 2000, CPC, the CrPC, Indian Evidence Act, 1872, the General Clauses Act, 1897 and other applicable laws for the time being in force.

**REGISTRAR GENERAL**

No. HCM. II/430/Pt/Estt of 2013/1840A

Dated, Shillong the 3<sup>rd</sup> June, 2026

**Copy to:-**

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The District & Sessions Judge Shillong/Nongpoh/Nongstoin/Khliehriat/Jowai/Mawkyrwat/Tura/Baghmara/Resubelpara/Ampati/Williamnagar
6. The Commissioner & Secretary to the Govt. of Meghalaya, law Deptt., Shillong for favour of kind information.
7. All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars, High Court of Meghalaya for kind information.
8. The Director of Printing and Stationery, Meghalaya, Shillong with a request to publish the same in the Extraordinary Gazette.
9. The Librarian, High Court of Meghalaya for information and necessary action.
- ✓ 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website under the relevant head.
11. Notice Board
12. Office File

  
**REGISTRAR GENERAL**